

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 4011 of 2020

Dhiraj Jalan

... Petitioner

Versus

The State of Jharkhand

... Opposite Party

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CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

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For the Petitioner

: Mr. Bibhash Sinha, Advocate

For the State

: Mr. Sardhu Mahato, A.P.P.

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Order No. 02

Dated 27<sup>th</sup> July, 2020

Heard the learned counsel appearing for the respective sides.

The defects, as pointed out by the office, are ignored.

The petitioner is an accused in connection with Sukhdeo Nagar P.S. Case No. 551 of 2019.

The house of the petitioner was searched and several stolen articles were recovered.

It appears that 11 cases are pending against the petitioner. However, considering the fact that the petitioner is in custody since 25.11.2019, he is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, 1<sup>st</sup> Class, Ranchi in connection with Sukhdeo Nagar P.S. Case No. 551 of 2019.

(RONGON MUKHOPADHYAY,J.)